

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-787/ND/2018**

**In the matter of:**

Pradyumna Club Pvt. Ltd.

....**Applicant**

Vs.

Casa 2 Stays Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 08.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Amit Khera, Adv.

For the Respondent

: Mr. Vishesh Issar, Adv.

Mr. Mohit Aggarwal, Adv.

Mr. Surbhi Sood, Adv.

**ORDER**

The learned counsel for the respondent present and undertakes to file Vakalatnama within three days. Both the counsels jointly make a statement that they shall endeavour to settle the matter. In the meantime, let the reply be filed within two weeks, with the copy in advance to the other side. Rejoinder within one week thereafter. If the matter is not settled before next date of hearing it will be heard finally. For further consideration on 05.09.2018.

Mukesh

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

